

**Setting up of Specialised Electronics  
Estate, Science and Technology  
parks and high Technology  
Industries in Delhi**

8939. SHRI JAI PRAKASH AGARWAL:  
Will the Minister of INDUSTRY be pleased  
to state :

(a) whether it is proposed to set up specialised electronics estate, science and technology parks and high technology industries in Delhi ;

(b) the details of Industrial Plan of Delhi and its coordination with the National Capital Region Plan ; and

(c) the measures that are under consideration of the Government for industrial growth providing employment to more people in Delhi ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :

(a) The Ministry of Science & Technology have held some discussions with the officials of Delhi Administration and teachers of Delhi College of Engineering regarding setting up of Science and technology parks in Delhi.

(b) The Industrial Plan of Delhi lays emphasis on utilising the available and future facilities for setting up high technology/sophisticated industries that require less amount of land, consumer minimal electricity, produce high value added items, are non-pollutant and non-hazardous and employ skilled labour. A composite policy for industrial growth for the National Capital Region is to be evolved based on a three tier system Delhi at the epicentre.

(c) The Delhi Administration has suggested to DDA to dispense with the system of auctioning of industrial accommodation. Rules and procedure for grant of registration to SSI units have been liberalised. For easy transfer to technology, institutes like Tool Room and Training Centre have been set up. More institutes of this nature are planned. Loans on liberal terms are granted through Block loan Scheme and KVI Board. In addition to existing Industrial Estates, plans for setting up more such estates are under execution To encourage right type of industrial growth, joint ventures

with Government Undertakings or private parties in high technology fields are planned. For growth of entrepreneurship in the informal sector, a Society for Self-Employment has been set up.

[*Translation*]

**Role of Union and State Governments  
in regard to Industrial Projects**

8940. SHRI TARLOCHAN SINGH  
TUR :

SHRI BALWANT SINGH  
RAMOOWALLA :

Will the Minister of INDUSTRY be pleased  
to state :

(a) whether Government are considering make the role of Union Government more effective and reduce restrictions on State Governments in regard to planning and execution of industrial projects ;

(b) if so, the details thereof ;

(c) the action taken by Government in this regard ; and

(d) the time by which it is likely to be implemented ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) :

(a) to (d). Responsibility of the Central Government vis-a-vis State Governments in regard to industries is demarcated vide entries (7) and (52) of the Union List and entry (24) of the State List of the Seventh Schedule of the Constitution of India. The industries so demarcated are :

- (i) Industries declared by Parliament by law to be necessary for the purpose of Defence or for prosecution of war (Entry : 7 of Union List) ;
- (ii) Industries the control of which by the Union is declared by Parliament by law to be expedient in the public interest (entry : 52 of Union List) ; and
- (iii) Other Industries subject to the provisions of entries : (7) and (52) of Union List (entry : 24 of State List).

In accordance with the above mentioned provisions, it has been declared that it is expedient in the public interest that the Union should take under its control the industries specified in the First Schedule.

[English]

**Complaint about Generator bought from  
Bharat Heavy Electricals Limited for  
Koyna Hydro-Electric Power  
Project**

8941. SHRI HUSSAIN DALWAI : Will the Minister of ENERGY be pleased to state :

(a) whether at the Koyna Hydro-Electric Power Project two to three generators are generally out of order ;

(b) whether Koyna Hydro-electric Power Project has complained that the generators which were imported for the first phase are in working order but the generators bought from Bharat Heavy Electricals Limited are not working smoothly ; and

(c) if so, whether Government propose to import foreign technology to tide over the power shortage ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) Out of 14 generators, 13 generators were generally in operation during 1985-86.

(b) The 4 × 80 MW units of Bharat Heavy Electricals Limited make installed at Stage-III have had some problems. The renovation programme of these units has been drawn up by the Government of Maharashtra and the work has been entrusted to Bharat Heavy Electricals Limited. Two units have already been renovated and are under operation. The renovation of the remaining two units is being programmed by the Government of Maharashtra.

(c) The import of foreign technology is considered, as and when, necessary.

**Transfer of L.P.G. Agencies**

8942. SHRI SOMJIBHAI DAMOR : Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :

(a) how many LPG distributorships have been transferred up till now and on what grounds ;

(b) how many requests for such transfers are pending with his Ministry ;

(c) whether some agencies have been transferred on different grounds, if so, how many applications on similar grounds are pending and for how long ; and

(d) the reasons for the delays ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI CHANDRA SHEKHAR SINGH) : (a) The oil marketing companies have been empowered to decide requests for transfer of distributorships/dealerships from one place to another subject to certain guidelines. So far 26 cases of such transfer have been allowed by IOC in accordance with the guidelines.

(b) and (c). No requests under the prescribed guidelines are pending with this Ministry nor has the location of any agency been transferred on different grounds during the last one year.

(d) Does not arise.

**Steps taken to restrict litigation on trifling matters**

8943. SHRI D.P. JADEJA : Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the steps being taken to ensure that Government Departments are not hasty in going to court on every trifling matter ;

(b) the details of measures being taken to restrict Government initiating litigation so as to reduce pressure on courts ;

(c) the number of cases pending in Supreme Court where Government have appealed including cases by nationalised banks, etc ;

(d) the steps being taken to direct all related organisations of the Union Government not to enter litigation on frivolous matters ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ) : (a) and (b). Under the Government of India (Allocation of Business) Rules, 1961, this Ministry gives advice to Ministries/Departments on legal matters including matters